



4. Considering the present Covid-19 Situation, it would not be appropriate to say much on the delay however we do observe that it would be appropriate for the Adjudicating Authority to pass the necessary Orders in I.A. No. 141/CTB/2020 at the earliest.

5. With these observations as mentioned above, the present Appeal stands disposed of.

No costs.

**[Justice A.I.S. Cheema]  
The Officiating Chairperson**

**[Mr. V.P. Singh]  
Member (Technical)**

Basant B./gc.